

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 583/MP/2020  
along with IA Nos. 68/2021 and 76/2021**

- Subject : Petition under Sections 79(1)(b), 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 and other applicable permissions, approvals and legal and regulatory provisions.
- Date of Hearing : 14.10.2021
- Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Saurya Urja Company of Rajasthan Limited (SUCL)
- Respondents : Powergrid Corporation of India Limited (PGCIL) and 4 Ors.
- Parties Present : Shri Arijit Maitra, Advocate, SUCL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Shri Tushar Mathur, Advocate, PGCIL  
Ms. Soumya Singh, Advocate, PGCIL  
Shri Aniket Prasoon, Advocate, Clean Solar  
Ms. Shweta Vashist, Advocate, Clean Solar  
Shri Md. Aman Sheikh, Advocate, Clean Solar  
Shri Shubham Mudgil, Advocate, Clean Solar  
Shri Swapnil Verma, CTU  
Shri Siddharth Sharma, CTU  
Shri Kashish Bhambhani, CTU  
Shri Ranjeet Singh Rajput, CTU  
Shri Yatin Sharma, CTU  
Shri Servesh Kumar Singh, Clean Solar

**Record of Proceedings**

Case was called out for virtual hearing.

2. At the outset, the learned counsel for the Respondent No. 3, Clean Solar Power (Bhadla) Private Limited submitted that the arguing counsel of Respondent could not remain present due to certain personal difficulties and while the Commission may proceed with the matter, the Respondent may be permitted to make its submission on any other date.

3. The learned counsel for the Petitioner submitted that the Petitioner has received the reply filed by the Respondent No.3 on 23.9.2021 and sought permission to file rejoinder to said reply. The Learned counsel requested to direct parties to complete the pleadings in the matter. The learned counsel also added that neither the Respondent No. 2, Solar Energy Corporation of India Limited nor the Respondent No.4, SB Energy Four Private Limited have filed their replies to the Petition.

4. In response to the specific query of the Commission regarding the status of the Bank Guarantee ('BG'), the learned counsel submitted that the BG, which was earlier valid up to 30.9.2021, has now been extended for a further period of six months i.e. up to 30.3.2022. This was also confirmed by the learned counsel for the Respondent, PGCIL.

5. Considering the request of the learned counsel for the Petitioner, the Commission directed the Petitioner to file its rejoinder on or before 29.10.2021 after serving copy to the Respondents. As to the request of the Petitioner for direction to the rest of the Respondents to file their reply, the Commission observed that the Respondents were already granted an opportunity to file their reply, if any, vide Record of Proceedings for the hearing dated 15.4.2021 and, therefore, no such directions are required to be issued in the matter.

6. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**